

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4280/2015

New Delhi this the 19th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Shri Jitender Sharma
S/o. Sh. Mahavir Sharma
Aged 30 years, P.G.T. (Biology),
K.V. Kavaratti, Lakshdweep.Applicant

(By Advocate: None)

VERSUS

1. Union of India,
Ministry of Human Resources Development
Govt. of India, Room No. 301, 'C' Wing,
Shastri Bhawan, New Delhi
Through its Secretary
2. The Commissioner
Kendriya Vidyalaya Sangathan
(Delhi Region), JNU CAMPUS,
New Mehrauli Road, New Delhi.Respondents

(By Advocate: Mr. U. N. Singh)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

As is evident from the record that none had appeared on behalf of the applicant on 07.09.2016, when this case was listed for hearing. Consequently, it was adjourned to 04.10.2016, for arguments, but, on that date, position remained the same. Ultimately, the case was adjourned for today, for arguments.

2. Today again, as nobody is appearing on behalf of the applicant, to argue this matter, despite repeated calls, so, we have no option but to dismiss this case, in default.

3. Therefore, the instant O.A is hereby dismissed in default, on account of non-prosecution.

(P. K. Basu)
Member (A)

(Justice M. S. Sullar)
Member (J)
19.12.2016

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